

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.414

IA/744/ND/2024, IA/2801/ND/2024 IN IB/223/ND/2021

IN THE MATTER OF:

Sanjay Ahuja	...	Applicant
Versus		
Small Industries Development Bank of India	...	Respondent

Under Section 94 (1) (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	: Mr. Gautam Singhal, Mr. Rajat Chaudhary, Mr. Tanuj Rohilla, Mr. Naraya Singh, Advs.
For the Respondent	: Mr. Brijesh Kumar Tamber and Mr. Prateek Kushwaha Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2801/ND/2024

Learned Counsel for the applicant and Learned Counsel for the Resolution Professional are present through video-conferencing. This Tribunal vide order dated 22.04.2024, Mr. Gautam Singhal, Learned Counsel for the Resolution Professional along with Mr. Akhilesh Gupta, Resolution Professional were present through video-conferencing and Learned Counsel for the applicant was directed to pay the initial fee of Rs. 1,00,000/- as well as other expenses as payable to the Resolution Professional before the next date of hearing. Ten days' time is granted to the Resolution Professional to file reply in IB/223/ND/2021. Let this matter be posted to **08.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)